

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.NO.348 OF 2003

Wednesday this the 16th day of November, 2005

CORAM

HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

K.N.Jyothi,aged 34 years
Wife of P.Ramakrishnan,
residing at Kunmath House,
Chuduvalathur,Shoranur,
Palakkad working as Group D
Trichur Head Post Office,
Trichur.Applicant

(By Advocate Mr.P.Ramakrishnan)

V,

- 1 Union of India, represented by the
Director General, Department of Posts,
New Delhi.
- 2 The Assistant Director General,
Department of Posts,
Dak Bhavan,Sansad Marg,
New Delhi.1.
- 3 The Senior Superintendent,
Department of Posts,
Thrissur Division,
Thrissur.Respondents

(By Advocate Mr.TPM Ibrahim Khan, SCGSC)

The application having been heard on 16.11.2005, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

When this matter was taken up for final hearing, learned counsel for the respondents represents that similar cases OA 347/03 and OA 354/03 were disposed of on 14.11.2005 with the following directions:

"In the conspectus of facts and circumstances mentioned above, we are of the considered view that the applicant is entitled for the benefits claimed in the O.A. Therefore, we set aside Annexure.A9 dated 18.2.2003 to the extent it restricts the number of chances for LGO for taking the departmental examination for promotion to the cadre of PA/SA as six and A.11 dated 10.4.2003 rejecting the candidature of the applicant for appearing in the departmental examination for promotion to PA/SA as they are not in conformity with the legal position that has been observed above. We direct the respondents to declare the results of the above examination and pass appropriate orders granting the consequential due benefits to the applicant within a period of three months from the date of receipt of copy of this order. The O.A is allowed as aforesaid. There is no order as to costs."

2. Learned counsel for the applicant has no objection to pursuit of the above mentioned cause of action.
3. With the aforesaid directions this O.A is also disposed of. No costs.

Dated this the 16th day of November, 2005


GEORGE PARACKEN
JUDICIAL MEMBER


N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

S.